

...Continued from Previous Page

38 Loan Account No: 2366000280111:- SELVAM, 985 Pillayar Koil Street, Arani, Cherbakkam, Tamil Nadu-632316. **Hemalatha Ganapathy**, 985 Pillayar Koil Street, Arani, Cherbakkam, Tamil Nadu-632316. **Chandrasekar**, 985 Pillayar Koil Street, Arani, Cherbakkam, Tamil Nadu-632316.

13(2) Notice Date: 31-12-2024
Rs.18,64,309/- (Rupees Eighteen Lakh Sixty Four Thousand Three Hundred Nine Only)
due as of 12-Dec-24

Description of Mortgaged Property: All that piece and parcel of immovable property situated at In Thiruvannamalai District, cheyay Registration District, Arani taluk, Arani sub registrar office Vadugasathu Madura Serpakkam Village In Punjai S.No.411/20 now sub Divided as new s.no. 411/20Bthe site measuring east to west (n) side 5.8 mtrs (S) side 7.0 mtrs North to south (E) side 29.8 mtrs (W) side 31.0 mtrs having an area of 2152 sq ft. i.e 200 sq. mtrs with the RCC house Constructed thereon., and bounded on the: **East** by: House of Arumugam, **West** by: Vacant Plot of Parasuraman, **North** by: House of Kumar, **South** by: Street.

39 Loan Account No: 23660001387033:- **THANGARASU**, 1335 4 Dhattankollai Melchengam, Pakkripalayam, Tiruvannamalai, Tamilnadu, 606709. **Mahalakshmi K**, No. 94/427 Chengam Road, Muthal Tharu Tiruvannamalai TN-606603. **Devagi**, No.1335 4 Dhattankollai Melchengam, Pakkripalayam, Near Mariyamman Kovil, Tiruvannamalai, TN-606709. **Elumalai**, No.1335 4 Dhattankollai Melchengam, Pakkripalayam, Near Mariyamman Kovil, Tiruvannamalai, TN-606709.

13(2) Notice Date: 24-12-2024
Rs.8,51,924/- (Rupees Eight Lakh Fifty One Thousand Nine Hundred Twenty Four Only) due as of 12-Dec-24

Description of Mortgaged Property: All that piece and parcel of immovable property situated at the property located at Thiruvannamalai District, Thiruvannamalai Registration District, Chengam Taluk and Chengam SRO in Pakkripalayam village In Ayan Punjai S.No: 344/4 extent 1-14.5 Ars (acres 2.83 cents) in this the applicant extent is acres 0.22 cents With the following boundaries New S.No 344/4A in between the measurement is extent acres 0.22 cents., and bounded on the: **East** by: Thangarasu Land, **West** by: Ramamoorthi Land, **North** by: Road, **South** by: Ramamoorthi Land.

40 Loan Account No: 2366000764061:- **VINOTHKUMAR SHANMUGAM**, Plot No.52, Sri Ram Nagar 8th Street, Sathuvachari, Vellore, Tamil Nadu-632009. **K.Poornima**, Plot No.52, Sri Ram Nagar 8th Street, Sathuvachari, Vellore, Tamil Nadu-632009.

13(2) Notice Date: 28-11-2024
Rs.50,92,332/- (Rupees Fifty Lakh NinetyTwo Thousand Three Hundred ThirtyTwo Only) due as of 13-11-2024

Description of Mortgaged Property: All that piece and parcel of immovable property situated at Bearing In Vellore District,Vellore Registration District,Vellore Taluk,Vellore Sub-Registrare Office, Sathuvachari Village, "Sri Ram Nagar", within the Limit of Vellore Corporation, Nanjai S.No-263/4a, Now as per Patta Sub Divided As S.No-263/4a3 The Site Bearing Eastern Portion Of Plot No.52 measuring East To West-(N) Side- 26 Feet And (S) Side- 26 Feet, North To South (E) Side 55 Feet And (W) Side-55 Feet Having An Area Of 1430 with the RCC Roof House Constructed., and bounded on the: **East** by: Plot No.53, **West** by: Western Portion of Site No.52 of V.S Sekar, **North** by: S.No-263/5, **South** by: East West 20 Ft Wide Road.

Date: 24-04-2025, Place: Tamil Nadu Sd/- Authorised Officer, AU Small Finance Bank Limited

Opinion, Monday to Saturday

To book your copy, sms reachbs to 57575 or email order@bsmail.in

FOR CLAIM FROM IEPF AUTHORITY (NOTICE FOR LOSS OF SHARE CERTIFICATES)

Pursuant to Rule 8 of the Investor Education and Protection Fund (Accounting, Audit, Transfer and Refund) Rules, 2016, NOTICE is hereby given that share certificates for 1600 equity shares of Sundram Fasteners Limited, standing in the name of Late Mr. CHANDULALCHHOTAL MASTER and bearing the following distinctive numbers have been lost. I request the Company to issue duplicate share certificate in lieu thereof and also effect transmission of said equity shares in my name.

Folio No.	Name of Shareholder(s)	Shares	Share Certificate No(s)	Distinctive No's	
				From	To
M01206 (OLD)	CHANDULAL CHHOTAL MASTER (Deceased)	25	18801	2395859	2395883
		15	50107	4569418	4569432
	KAMLESH CHANDULAL PANDYA (Applicant)	40	99281 - 99284	8702567	8702606
2989 (NEW)	CHANDULAL PANDYA (Applicant)	800	413117	159575526	159576325

*That the above 80 shares face value of Rs. 10/- each converted into 800 shares face value of Rs. 1/- each had been transferred to the Unclaimed Suspense account.

Any person who has a claim in respect of the said securities should lodge such claim with evidence to the Company, at its Registered Office, M/S. SUNDARAM FASTENERS LIMITED, 98 A, VII FLOOR, DR. RADHAKRISHNAN SALAI, MYLAPORE, CHENNAI - 600 004. Email: investorhelpdesk@sfl.co.in or to its share Transfer Agents, Integrated Registry Management Services Private Limited, "Kences Towers", 2nd Floor, No.1 Ramakrishna Street, North Usman Road, T Nagar, Chennai - 600 017. Email: einward@integratedindia.in within 15 days publication of this notice, else the Company will proceed to settle the claim in favour of the registered holder(s) / claimant. The Company shall not entertain any claim thereafter. Any person dealing with the above said shares will be doing so at their own risk.

Name of the claimant : KAMLESH CHANDULAL PANDYA
Address : B-1/65, DARSHANAM HOMES, NEAR, GANGOTRI SOCIETY, NEW ALKAPURI, GOTRI, VADODARA, T B SANATORIUM, VADODARA, GUJARAT - 390 021
Email id : Kamleshpandya8928@gmail.com

Place: Chennai
Date: 23.04.2025

PUBLIC NOTICE

Titan Company Limited
Regd. Office: 3, Sipcot Industrial Complex, Hosur, Tamil Nadu - 635126 IN

Notice is given that the certificates for the undetermined securities of the company has/have been lost/misaid and the holder(s) of the said securities/applicant(s) has/have applied to the company to release the new certificate.

Name of the holders	Folio No.	Kind of securities & Face Value	No of Securities	Distinctive no. From - To
Ramesh Rodricko (Deceased)	TWM003301	Equity & Re-1/-	3120	28874501
Meena Kanoongo (Deceased)				28877620

Any person who has a claim in respect of the said securities should lodge such claim with the company at its registered office within 15 days from this date; else the company will proceed to release the new certificate to the holders/applicants, without further intimation.

Place: Tamil Nadu
Date: 24th April, 2025
Name of the Holders/Applicants: Meena Kanoongo

PUBLIC NOTICE

Titan Company Limited
Regd. Office: 3, Sipcot Industrial Complex, Hosur, Tamil Nadu - 635126 IN

Notice is given that the certificates for the undetermined securities of the company has/have been lost/misaid and the holder(s) of the said securities/applicant(s) has/have applied to the company to release the new certificate.

Name of the holders	Folio No.	Kind of securities & Face Value	No of Securities	Distinctive no. From - To
Meena Kanoongo (Deceased)	TWM003314	Equity & Re-1/-	3120	28855501
Nimla Kanoongo (Deceased)				28858620

Any person who has a claim in respect of the said securities should lodge such claim with the company at its registered office within 15 days from this date; else the company will proceed to release the new certificate to the holders/applicants, without further intimation.

Place: Tamil Nadu
Date: 24th April, 2025
Name of the Holders/Applicants: Meena Kanoongo

PROFECTUS CAPITAL PRIVATE LIMITED

Registered and Corporate Office address: B/17, 4th Floor, Art Guild House, Behind Phoenix Marketcity Mall, Lal Bahadur Shastri Marg, Kurla (West), Mumbai, 400070.

POSSESSION NOTICE (For Immovable Property) See Rule 8(1) of SARFAESI Act & Rules

Whereas, The undersigned being the authorized officer of PROFECTUS CAPITAL PRIVATE LIMITED, Having its registered office at B-17, 4th Floor, Art Guild House, Phoenix Market City, Kurla (W), Mumbai - 400070 and having branch office at 1st Floor, Office No. 8, Rakavis Square, Rahman Sait Colony, Sowripalayam Pirivu, Ramanathapuram, Coimbatore, Tamil Nadu - 541045 under The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 13th February, 2025 calling upon the borrower Amirthalingam Arthanarisamy (P.R.S. Text), Co-borrower Pushpa D & Thiyagaraja Bharathi Amirthalingam to repay the amount mentioned in the Notice being Rs.1,88,64,942/- (Rupees One Crore Eighty Eight Lakh Sixty Four Thousand Nine Hundred Forty Two Only) as on 11th February, 2025 within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 19th April, 2025.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Profectus Capital Private Limited (Formerly Shriram Housing Finance Limited) for an amount as mentioned herein below and interest thereon.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

Borrower's Name and Address	
1. Mr Subramanian M (Borrower/Applicant) S/o Mannu	No. 125/35, 270 Block, Manali New Town Sadyankuppam, Tiruvallur - 600 103
2. Mrs Saroja S (Co-borrower/Co-Appllicant) W/o Subramanian M	No. 125/35, 270 Block, Manali New Town Sadyankuppam, Tiruvallur - 600 103
3. Mr Ganesh Kumar S (Co-borrower/Co-Appllicant) S/o. Subramanian S	No. 125/35, 270 Block, Manali New Town Sadyankuppam, Tiruvallur - 600 103

Amount due as per Demand Notice
Rs.06,12,323/- (Rupees Six Lakhs Twelve Thousand Three Hundred and Twenty Three Only) in respect of Loan Account No. SBTHCHN10003030 as on 09.01.2025 & Rs.09,31,048/- (Rupees Nine Lakhs Thirty One Thousand and Forty Eight Only) in respect of Loan Account No. STUHCNN10003031 as on 09.01.2025
Date of Demand Notice - 10.01.2025 Date of Symbolic possession - 19.04.2025
Date of NPA - 03.01.2025

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of property situated at North Chennai Registration District, at present Thiruvallur Registration District, Red hills sub Registration District, Thiruvallur District, Ponneri Taluk, Athur Village, old Baimas No. 132, in new S.F.No.83/2 part land was developed into layout in the name of "Sree Venkateswara Nagar Colony" In Site No. 5 and 6 admeasuring 5436 Sq. Ft and Site No. 7, 8, 9 admeasuring 8260 Sq. Ft. and site No. 10 admeasuring 2665 totalling admeasuring 16361 Sq. Ft of land within the following boundaries and measurements.

- Site No. 5 & 6 within the following Boundaries & Measurements:- North by: Site No.4; South by: Site No.7; East by: Road; West by: Site No.12 & 13. In this middle, East East on the North side: 82 ft; East West on the South side: 84 ft; South North on the east side: 66 ft; South North on the West side: 65 ft. Ad measuring 5436 Sq. Ft vacant of land
- Site No. 7, 8 & 9 within the following Boundaries & Measurements:- North by: Site No. 6; South by: Vacant Land; East by: Road; West by: Site No. 10 & 11. In this middle, East East on the North side: 84 ft; East West on the South side: 88 ft; South North on the east side: 114 ft; South North on the West side: 80 ft. Ad measuring 8260 Sq. Ft vacant of land
- Site No. 10 within the following Boundaries & Measurements:- North by: Site No. 11; South by: Vacant land; East by: Site No. 7, 8 & 9; West by: 20 ft road. In this middle, East East on the North side: 65 ft; East West on the South side: 87 ft; South North on the east side: 56 ft; South North on the West side: 26 ft. Admeasuring 2665 Sq. Ft vacant of land

Totalling admeasuring 16361 Sq. Ft of vacant land and with usual rights to roads and common path ways etc.,

Sd/-
Place : Thiruvallur, Tamil Nadu. Authorised Signatory
Date : 19.04.2025 PROFECTUS CAPITAL PRIVATE LIMITED

TRUHOME FINANCE LIMITED (Formerly Known As Shriram Housing Finance Limited)

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No. 11, 2nd Lane, Cenatopha Road, Alwarpet, Teynampet, Chennai-600018
Head Office: Level 3, Workdrath Towers, East Wing C-2, G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051
Website: http://www.truhomefinance.in

SYMBOLIC POSSESSION NOTICE

Whereas, The undersigned being the authorised officer of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

[The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of Act read with rule 8 of the security interest enforcement) rules, 2002 on this 19th Day of April of the year 2025.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) for an amount as mentioned herein below and interest thereon.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

Borrower's Name and Address	
1. Mr Subramanian M (Borrower/Applicant) S/o Mannu	No. 125/35, 270 Block, Manali New Town Sadyankuppam, Tiruvallur - 600 103
2. Mrs Saroja S (Co-borrower/Co-Appllicant) W/o Subramanian M	No. 125/35, 270 Block, Manali New Town Sadyankuppam, Tiruvallur - 600 103
3. Mr Ganesh Kumar S (Co-borrower/Co-Appllicant) S/o. Subramanian S	No. 125/35, 270 Block, Manali New Town Sadyankuppam, Tiruvallur - 600 103

Amount due as per Demand Notice
Rs.06,12,323/- (Rupees Six Lakhs Twelve Thousand Three Hundred and Twenty Three Only) in respect of Loan Account No. SBTHCHN10003030 as on 09.01.2025 & Rs.09,31,048/- (Rupees Nine Lakhs Thirty One Thousand and Forty Eight Only) in respect of Loan Account No. STUHCNN10003031 as on 09.01.2025
Date of Demand Notice - 10.01.2025 Date of Symbolic possession - 19.04.2025
Date of NPA - 03.01.2025

Description of Mortgaged Property

All that Piece and parcel of the property bearing MIG - RBH No. 35, Block No.125, Manali Pudhu Nagar, CMDA, Chennai - 600 103, Comprised in S.No. 263 Part, Situated in Sadyankuppam Village, Thiruvottiyur Taluk, Thiruvallur District, measuring, 761 Sq.Ft., out of 1488 Sq.Ft., together with building thereon with amenities and the land bounded on the North by :Block No. 125, Plot No. 34, South by : 30 Feet Wide Road , East by :30 Feet Wide Road , West by :Block No. 125, Plot No. 35 Part , Measuring : East to West on the Northern Side :25.7 Feet , East to West on the Southern Side :20.7 Feet, North to South on the Eastern Side :25 Feet , North to South on the Western Side :30 Feet, South East Corner Splay - 7 Feet

Situated within the Sub Registration District of Thiruvottiyur and in the Registration District of Chennai North.

Place : Thiruvallur Sd/- Authorised Officer- Truhome Finance Limited
Date : 19.04.2025 (Earlier Known as Shriram Housing Finance Limited)

PUBLIC NOTICE

Titan Company Limited
Regd. Office: 3, Sipcot Industrial Complex, Hosur, Tamil Nadu - 635126 IN

Notice is given that the certificates for the undetermined securities of the company has/have been lost/misaid and the holder(s) of the said securities/applicant(s) has/have applied to the company to release the new certificate.

Name of the holders	Folio No.	Kind of securities & Face Value	No of Securities	Distinctive no. From - To
Mavis Rodricko (Deceased)	TWM0033028	Equity & Re-1/-	3120	10803521
Queenie Pinto (Deceased) and Franzina Rodricko				10806640

Any person who has a claim in respect of the said securities should lodge such claim with the company at its registered office within 15 days from this date; else the company will proceed to release the new certificate to the holders/applicants, without further intimation.

Place: Tamil Nadu
Date: 24th April, 2025
Name of the Holders/Applicants: Mavis Rodricko & Franzina Gregory

TRUHOME FINANCE LIMITED (Formerly Known As Shriram Housing Finance Limited)

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No. 11, 2nd Lane, Cenatopha Road, Alwarpet, Teynampet, Chennai-600018
Head Office: Level 3, Workdrath Towers, East Wing C-2, G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051
Website: http://www.truhomefinance.in

POSSESSION NOTICE

Whereas, The undersigned being the authorised officer of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

[The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of Act read with rule 8 of the security interest enforcement) rules, 2002 on this 21st Day of April 2025.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) for an amount as mentioned herein below and interest thereon.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

Borrower's Name and Address	
Mr. Rajkumar	No.564 Keela street, Ariyagoundampatty Suramangalam Salem- 636005
Mrs. Subashini W/o Rajkumar	No.564 Keela street, Ariyagoundampatty Suramangalam Salem- 636005

Amount due as per Demand Notice
Rs. 3279879/- (Rupees Twenty three Lak seventy nine thousand eight hundred and seventy nine Only) as on 07-02-2025 under reference of Loan Account No. SILHSALM0000516
Date of Demand Notice - 10.02.2025 Date of Symbolic possession - 21.04.2025 Date of NPA - 03.02.2025

Description of Mortgaged Property

All part and parcel of the property situated at Salem District, Salem West RD, Suramangalam SRO, Ariyagoundampatty Village, Old SF No.53/48, New TS No.7/3 Land bounded on the following boundaries: West: Janaki W/o Vaipuyari Land Now at Ravil Property East part South North Pathway , North: Muniyan Land, South: Chinnathay Land East: Janaki W/o Vaipuyari Land Now at Alamelu Property
Total extent of the property is 2180 Sq.ft With all easement and pathway rights.

Place : Salem Sd/- Authorised Officer- Truhome Finance Limited
Date : 21.04.2025 (Earlier Known as Shriram Housing Finance Limited)

Indian Overseas Bank

Investor Relations Call
Central Office, 763, Anna Salai, Chennai - 600002

Inviting Applications for Appointment of Practicing Company Secretary (PCS) Firm as Secretarial Auditor of the Bank

Ref. No: IOB/IRC/SA/01/2025-26 dated 23.04.2025

Indian Overseas Bank invites proposal from eligible and interested PCS firms for Appointment as Secretarial Auditor of the Bank

The last date and time for the receipt of Bid is 09.05.2025 by 4:00 p.m. The proposal document for the above selection is available on the Bank's website at www.ioab.in -> Tenders -> Tenders or using the website: <https://www.ioab.in/TenderDetails.aspx?Tendertype=Tender> Amendments and clarifications etc, if any, will be available on above mentioned websites only. Bidders should refer the same before submission of the application and no separate advertisement will be published in this regard.

Place: Chennai Madhav Chandra Jha
Date: 23.04.2025 Deputy General Manager & CFO

South East Central Railway

Tender Notice for Electrical Work

TENDER NOTICE No: S.R. DEE/RS&G BSP/OTP/25-26-01
Dated: 16.04.2025

Name of Work: Electrical portion of the work "Construction of New Running Room (capacity 25 Bed Room) at Akaltara (AKT)." Tender Value (Approx) : ₹ 61.35,726.87/-
EMD amount : ₹ 1,22,700/-, Tender Closing Date, Time: 13.05.2025, 15.00 Hrs. For further details, eligibility criteria & complete details for the above work. Please refer/download tender document, which is available on website www.reps.gov.in.
Sr. Div. Elect. Engineer (RS&G) CPR/10/FL/19 S.E.C.Railway, Bilaspur
@seccrail

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF "SARAS PERMANENT FUND LIMITED"

Sr	NAME OF CORPORATE PERSON	Saras Permanent Fund Limited
1	DATE OF INCORPORATION OF CORPORATE PERSON	12/04/1996
2	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Chennai
3	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U65991TN1996PLC035174
4	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Plot-1189, Sector-3, Street-16, Anna Nagar, Western extension, Mogappara, Madras-600050, Tamil Nadu, India.
5	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	22nd April, 2025
6	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name: Premnarayan Ramanand Tripathi 1. Correspondence Address: Door A, Second Floor, 97, Kundrathur Main Road, Kumananchavadi, Poonamallee, Chennai - 600056, Tamil Nadu, India. 2. Office Address: 606, 6th Floor, Shivakli Square, Near Adani CNG Pump, 132 Ft. Ring Road, New Vadaj, Ahmedabad- 380013, Gujarat, India. Email Address: premnarayan.cs@gmail.com Telephone Number: +91-8990026497 IBBI Registration No.: IBBI/IFA-002/IP-ND0554/2017-2018/11693
7	LAST DATE FOR SUBMISSION OF CLAIMS	21st May, 2025

Notice is hereby given that the Saras Permanent Fund Limited has commenced voluntary liquidation on 22nd April, 2025.

The stakeholders of Saras Permanent Fund Limited are hereby called upon to submit a proof of their claims, on or before 21st May, 2025, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. The claims may be submitted in the Scheduled Forms B, C, D, E and F in terms of Regulations 16, 17, 18 and 19 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 by the Operational Creditors, Financial Creditors, Workmen or Employees, Authorized representative of workmen or employees or other Stakeholders, as the case may be. The aforesaid regulation and relevant forms are available on the website www.ibbi.gov.in of the Insolvency and Bankruptcy Board of India. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Date: 24/04/2025 Premnarayan Ramanand Tripathi
Place: Chennai (Liquidator)

Uttar Pradesh New and Renewable Energy Development Agency (UPNEDA)

(Deptt. of Additional Sources of Energy, Govt. of U.P.)
Vibhuti Khand, Gomti Nagar, Lucknow-226010, (U.P.), Mob. No. 91-9415699007, Tel.No 0522-2720652
Tele Fax: 0522-2720779, 2720829, Website: www.upneda.org.in E-Mail: ho_nks@rediffmail.com

e-Tender Notice

UPNEDA invites Online Bids (e-tenders) for selection of Solar Project Developers for setting up of total 1100 MW capacity Grid connected SPV Power Projects located inside 75 MW Kanpur Dehat Solar Power Park and 35 MW Kanpur Nagar Solar Power Park of Uttar Pradesh for procurement of Power through Tariff based competitive Bidding Process on the basis of International competitive Bidding Process in accordance with Ministry of Power "Tariff based bidding Guidelines for solar PV Power Projects" as per the details mentioned below.

Sl. No.	e-tender No.	e-tender document availability at site	e-tender submission date	Technical e-bid opening date
1.	01/UPNEDA/Kanpur Solar Park/RFS/2025.	28-4-2025	27-5-2025 upto 6.00	28-5-2025 at 12.30 PM

The details of tenders can be seen or downloaded from Website: www.bharatelectronic.com. Director, UPNEDA reserves the right to reject any or all tenders without assigning any reason thereof.

Save electricity for your better tomorrow DIRECTOR, UPNEDA

Muthoot Finance GOLD AUCTION NOTICE GSTN - 33AABTC0438B1Z5

Registered Office: 2nd Floor, Muthoot Chambers, Banerji Road, Kochi-682 018, Kerala, India. CIN:L65910K11997 PLC011300, Ph:+91 484 2396478, 2394712, Fax:+91 484 2396506. info@muthootgroup.com, www.muthootfinance.com

Notice is hereby given for the information of all concerned that Gold Ornaments pledged with under mentioned branches of the company, which were overdue for redemption and which have not been redeemed so far in spite of repeated notices, will be auctioned at the concerned branches on 30.04.2025 at 10.00 AM. In any case if the auction could not be conducted on the above said date, the Auctioneer is having the right to postpone the auction to following 2nd auction dates or on subsequent dates at given centers without any further notice. Any change in auction date will be published at the place of auction.

2nd Auction Date : 06.05.2025, 2:00 PM, Auction Centre : Muthoot Finance Ltd, No 103 OV Road, Ambur, Vellore, Tamil Nadu-635 802 (THIRUPATTUR District)
Low Quality/Low touch/Insufficient weight deduction accounts details- ALANGAMY-(TN)3870)-MSL- 11158, AMBUR - NETHAJI ROAD(3637)-TKM- 468, 2321, AMBUR(0693)-MSL- 28209, TKM- 470, 880, MHL- 1693, THIRUPATTUR(0509)-MSL- 28770, VANIAMBADEI-(TN)2736)-TKM- 591, MHL- 1424,

2nd Auction Date : 05.05.2025, 10:00 AM, Auction Centre : Muthoot Finance Ltd., No. 324 RTO Road, Phase 2 Sathuvachari, Vellore, Tamilnadu- 632009 (VELLORE District)
Low Quality/Low touch/Insufficient weight deduction accounts details- GUDIYATTOM(0621)-MLM- 74, LATTERI - (TN)3789)-MSL- 9234, TKM- 961, PERNAMBUOT-(TN)3960)-MSL- 13797, MHL- 1531, 1685,

2nd Auction Date : 05.05.2025, 1:00 PM, Auction Centre : Muthoot Finance Ltd., No.177, Kundrathur Main Road, Mangadu, Kancheepuram, Tamil Nadu, 600122 (KANCHEEPURAM District)
Low Quality/Low touch/Insufficient weight deduction accounts details- KANCHEEPURAM(0439)-TKM- 1094, MHL- 1485, UTHIRAMERUR - (TN)(4189)-MSL- 11565, MHL- 762,

2nd Auction Date : 06.05.2025, 11:00 AM, Auction Centre : Muthoot Finance Ltd., No.65, Gandhi Road, Arni, Thiruvannamalai, Tamil Nadu- 632301. (THIRUVANNAMALAI District)
Low Quality/Low touch/Insufficient weight deduction accounts details- KANNAMANGALAM - (TN)(4373)-MSL- 12527, MHL- 1804, TMS- 309, THIRUVANNAMALAI - MAIN BAZAR(3348)-MSL- 7931,

2nd Auction Date : 05.05.2025, 11:00 AM, Auction Centre : Muthoot Finance Ltd., No.32 Post Office Street, Sholinghur, (Tn), Vellore, Tamil Nadu- 631102. (RANIPET District)
Low Quality/Low touch/Insufficient weight deduction accounts details- NEMILI - (TN)(3781)-MHL- 639, RANIPET-(TN)(3032)-TKM- 381, SHOLINGHUR - (TN)(3358)-MSL- 11795, 12441,

Note: Customers can release the gold ornaments before the auction date (30.04.2025).
Note: Bidders are requested to produce Identity Card / Pan Card No./GST Certificate. (Incense Registered Dealers) Successful bidders should transfer the full auction amount by RTGS

For Muthoot Finance Ltd.,
Place : VELLORE M/s. BOHRAS AUCTIONEERS, New No.69, Old No.30, Kodambakkam Road, Mettupalayam, West Mambalam, Chennai-600 033
Date : 23.04.2025

TATA CAPITAL HOUSING FINANCE LIMITED DEMAND NOTICE

Contact Address: 11th Floor, Tower A, Panisula Business Park, Ganpat Rao Kadam Marg, Lower Panel, Mumbai 400 033 Contact No. (022) 66069833

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of TATA Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to as "Obligors"/Legal Heir(s)/Legal Representative(s)) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligors/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
"SARAS PERMANENT FUND LIMITED"

1.	Name of Corporate Person	Saras Permanent Fund Limited
2.	Date of Incorporation of Corporate Person	12/04/1996
3.	Authority Under Which Corporate Person is Incorporated/ Registered	Registrar of Companies, Chennai
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U65991TN1996PLC035174
5.	Address Of The Registered Office And Principal Office (if any) of Corporate Person	Plot-1189, Sector-3, Street-16, Anna Nagar, Western extension, Mogappair, Madras-600050, Tamil Nadu, India,
6.	Liquidation Commencement Date of Corporate Person	22 nd April, 2025
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name: Premnarayan Ramanand Tripathi 1. Correspondence Address: Door A, Second Floor, 97, Kundrathur Main Road, Kumananchavedi, Poonamalee, Chennai - 600056, Tamil Nadu, India, 2. Office Address: 606, 6 th Floor, Shivalik Square, Near Adani CNG Pump, 132 Ft. Ring Road, New Vadaj, Ahmedabad- 380013, Gujarat, India. Email Address: premnarayan.cs@gmail.com Telephone Number: +91-8980026497 IBBI Registration No.:

		IBBI/IPA-002/IP-N00554/2017-2018/11693
8.	Last Date For Submission Of Claims	21 st May, 2025

Notice is hereby given that the **Saras Permanent Fund Limited** has commenced voluntary liquidation on 22nd April, 2025.

The stakeholders of **Saras Permanent Fund Limited** are hereby called upon to submit a proof of their claims, on or before 21st May, 2025 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

The claims may be submitted in the Scheduled Forms B, C, D, E and F in terms of Regulations 16, 17, 18 and 19 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 by the Operational Creditors, Financial Creditors, Workmen or Employees, Authorized representative of workmen or employees and other Stakeholders, as the case may be. The aforesaid regulation and relevant forms are available on the website www.ibbi.gov.in of the Insolvency and Bankruptcy Board of India.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 24/04/2025

Place: Chennai



Premnarayan Ramanand Tripathi
(Liquidator)